

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 14

C.P. (IB)/247(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **29.04.2024**

NAME OF THE PARTIES : **New Horizons Asphalt Private Limited**

Vs

Tiger Steel Engineering (India)

Private limited

For OC : Adv. Deepak Agrawal.

For CD : Adv. Pooja Arsud.

Section 9 of IBC

ORDER

1. It has been reported that OC is already under CIRP and *vide* order dtd. 27.03.2024, the Hon'ble NCLAT directed the IRP to keep the CD as going concern in the assets of the *ex*-management and its officers and employees and listed the appeal to 14.05.2024 for further consideration.
2. In view of the above, Registry is directed to issue Notice to Mr. Parag Seth, IP intimating the next date of hearing and to clarify as to further action to be taken in the matter. Registry shall place on record Compliance Report well before the adjourned date.
3. **List on 17.05.2024.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

JNK